

Sl. No.	Name of Ministry/Department/Organisation	Amount (in ₹)
26.	Ministry of Social Justice	1124040
27.	Ministry of Tribal Affairs (R and M)	380780
28.	Ministry of Women and Child Development	445598
29.	National Foundation for Teachers Welfare	177343
30.	National Institute of Disaster Management	1354229
31.	National Savings Organisation	2018434
32.	Pension Fund Regulatory and Development Authority	5534621
33.	Territorial Army	198950
34.	Petroleum Conservation Research Association (PCRA)	422700
35.	Election Commission of India (ECI)	393152
36.	Ministry of Home Affairs	336010
TOTAL		₹ 12,80,23,394

*Exhibition Expenditure amount 2014-15*

Sl. No.	Name of Ministry	Amount (in ₹)
1.	Information and Broadcasting (Non-Plan)	14626000
2.	Information and Broadcasting (Plan)	19613000
3.	Defence	117000
4.	Health and Family Welfare	7936606
5.	Women and Child Development	15349999
TOTAL		₹ 5,76,42,605

**Amendment of Companies Act on Corporate Social Obligations**

\*103. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of CORPORATE AFFAIRS be pleased to state whether the provisions of the Companies Act will be amended to make Corporate Social Obligation measurable and quantifiable?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): As

per section 135 of Companies Act, 2013, companies eligible to comply with CSR provision of the act are mandated to make disclosure on the contents of their CSR policies in their Board's report in a prescribed manner. Rule 8(1) in Companies (Corporate Social Responsibility Policy) Rules, 2014, prescribes the format in which annual disclosure on CSR, containing particulars, is to be made (Copy of the format is given in the Statement) *See* below). There is no proposal to amend these provisions.

***Statement***

*Format for the annual report on CSR activities to be included in the board's report*

1. A brief outline of the company's CSR Policy, including overview of projects or programmes proposed to be undertaken and a reference to the web-link to the CSR policy and projects or programmes.
2. The Composition of the CSR Committee.
3. Average net profit of the company for last three financial years.
4. Prescribed CSR Expenditure (two per cent of the amount as in item 3 above).
5. Details of CSR spent during the financial year.
  - (a) Total amount to be spent for the financial year;
  - (b) Amount unspent, if any;
  - (c) Manner in which the amount spent during the financial year is detailed below.

1	2	3	4	5	6	7	8
Sl. No.	CSR project or activity identified	Sector in which the Project is covered	Projects or programmes (1) Local area or other (2) Specify the State and district where projects or programmes was undertaken	Amount outlay (budget) project or programmes wise.	Amount spent on the projects or programmes Sub-heads: (1) Direct expenditure on projects or programmes (2) Overheads	Cumulative expenditure upto to the reporting period	Amount spent: Direct or through implementing agency
1							
2							
3							
TOTAL							

\*Give details of implementing agency:

6. In case the company has failed to spend the two per cent of the average net profit of the last three financial years or any part thereof, the company shall provide the reasons for not spending the amount in its Board report.
7. A responsibility statement of the CSR Committee that the implementation and monitoring of CSR Policy, is in compliance with CSR objectives and Policy of the Company.

Sd/-  
(Chief Executive Officer or  
Managing Director or  
Director)

Sd/-  
(Chairman CSR Committee)

Sd/-  
[Person specified under  
clause (d) of sub- section (1) of  
section 380 of the Act]  
(wherever applicable)

### Cases pending before NCM

\*104. SHRI MD. NADIMUL HAQUE: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of cases are pending before the National Commission for Minorities (NCM), if so, the details thereof;
- (b) whether it is also a fact that there are several vacant posts in National as well as State Commissions for Minorities;
- (c) if so, the details thereof and the reasons therefor;
- (d) the number of State Minorities Commissions functional in the country; and
- (e) the steps undertaken to establish such Commissions in all the States in the country?

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA):  
(a) No, Sir. The details of petitions received in the National Commission for Minorities (NCM) alongwith status of pending cases for the last three years is given below:—

Years	No. of petitions received	No. of cases disposed	Pendency		
			Report Called	Under Process	Total
2012-13	2127	1837	67	223	290
2013-14	2637	2151	215	271	486
2014-15	1995	1742	230	23	253

(b) and (c) As on date, there is no vacancy of any Member/Chairperson in NCM. No data are available on the issue of vacancy position in State Minorities Commissions as they come under the purview of the respective State Governments.